(2021) 05 SEBI CK 0054

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.142, 143, 144, 145, 146, 147, 152, 161, 494, 522, 523 Of 2021, Appeal No.240, 241, 242, 243, 244, 363 Of 2019, 395, 396, 403, 459, 467, 481, 526 Of 2020, 54, 56, 181 Of 2021

Chandrakala Purohit And Others APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 04-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0054

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Jugal C. Thacker, Kevic Setalvad, Mihir Mody, Arnav Misra, Mayur Jaisingh, Pesi Modi, Kalpana Desai, Neha Sonawane, Dhwani Shah, Anil Agrawal, Mustafa Doctor, Rahul Lakhiani, Sameer Singh, Yuvraj K. Sing, Etc.

Judgement

1. Put up all these matters on Monday i.e.10th May, 2021. In the meanwhile, the respondent will seek instruction and file a reply in appeal no.181 of

2021 Vibhuti Multitrade Pvt. Ltd. to the delay application as well as to the memo of appeal. The respondents will also take instructions in all the

appeals in which stay applications and also the intervention applications that have been filed.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

